

PUNJAB VIDHAN SABHA

Bill No. 16-PLA-2019

THE EAST PUNJAB MINISTERS' SALARIES (AMENDMENT) BILL, 2019

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the East Punjab Ministers' Salaries Act, 1947.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the East Punjab Ministers' Salaries (Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the East Punjab Ministers' Salaries Act, 1947, after section 2-BBB, the following section shall be inserted, namely :— Insertion of section 2-C in Punjab Act 6 of 1947.

“2-C. The free furnished house and other perquisites admissible to the Minister under this Act, shall be exclusive of income tax, which shall be payable by the State Government.”

Perquisites to be exclusive of income-tax.

CHANDIGARH :
The 27th August, 2019

SHASHI LAKHANPAL MISHRA,
Secretary.